

ITEM NO.37

COURT NO.12  
(In Chambers)

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

CIVIL APPEAL NO.2704 OF 2012

BADLEY Appellant (s)

VERSUS

UNION OF INDIA & ANR Respondent(s)

(Office report on default)

Date: 30/04/2013 This Appeal was called on for hearing today.

CORAM :  
HON'BLE MR. JUSTICE RANJAN GOGOI

For Appellant(s) Ms. Shobha,Adv.

For Respondent(s) Ms. Binu Tamta,Adv.

UPON hearing counsel the Court made the following  
O R D E R

The delay in filing statement of case by the appellant is  
condoned and the statement be taken on record.

Four weeks' time is granted to the respondent to file  
statement of case.

[ Alka Dudeja ]  
A.R.-cum-P.S.

[ Sneha Lata Sharma ]  
Court Master